

**Resolution prepared by USA on atrocities on Indian Dalits**

946. SHRI MANOJ BHATTACHARYA: Will the PRIME MINISTER be pleased to state:

(a) whether Government are aware, a resolution prepared by the US House Committee on International Relations and US Human Rights Commission is proposed to be tabled in the US Congress which seeks to highlight the alleged atrocities committed on the Dalits and Tribals in India;

(b) if so, the details thereof; and

(c) Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) to (c) At present there is no resolution on the table of US Congress to highlight the alleged atrocities committed on the Dalits and Tribals in India. Records at the moment also do not indicate any proposal regarding the tabling of such a resolution in the US Congress.

**Frisking of Indian leaders at American airports**

†947. SHRI AJAY MAROO: Will the PRIME MINISTER be pleased to state:

(a) whether Government have paid attention to continuous incidents of frisking prominent Indian leaders visiting USA at the airport therein in an objectionable manner;

(b) if so, whether Government have approached the Government of USA in this regard;

(c) the reaction of the Government of USA in this regard; and

(d) the further action being taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAO INDERJIT SINGH): (a) to (d) It is submitted that the relevant rules of the Government of USA provide for extending 'airport escort screening courtesies' only to the senior governmental officials of the rank of Cabinet Ministers and above departing from US airport for domestic or international destinations. The matter has been taken up by the Embassy of India in USA with the State Department of USA who have informed that these regulations apply to all countries without any exceptions.

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†Original notice of question was received in Hindi